## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CP No.163/2016. RT No.123/Chd/Hry/2017.

## In the matter of:

The Punjab Business & Supply Company Pvt.Ltd. ....Petitioner.

Present: Mr.Atul V.Sood, Advocate for petitioner.

Mr.D.K.Singh, Official Liquidator.

This case has been received by transfer from the Hon'ble Punjab and Haryana High Court. The learned counsel for the petitioner submits that the Hon'ble High Court vide order dated 16.09.2016 observed that the creditors both secured and unsecured have given their consent to the proposed reduction of share capital. The official liquidator submits that since it being the case of reduction of the share capital, therefore, he may not have much role to assist in this case.

The matter be listed for hearing of the petition on 05.09.2017. Notice in form RSC-2 in terms of sub-section (2) of Section 66 of the Companies Act, 2013 of the date of hearing of the petition be issued to the Central Government through Regional Director, Northern Region and Registrar of Companies, NCT Delhi/Haryana by sending a copy of the petition and Annexures attached thereto. The petitioner would supply the format of the notice in the registry and collect the same and despatch the notices to the aforesaid authorities by speed post. The petitioner would file affidavit stating the compliance of the aforesaid directions and regarding publication of notices in compliance with order



dated 16.09.2016 passed by the Hon'ble Punjab and Haryana High Court, a week before the date fixed.

The petitioner would also file the certificate from the company auditor to the effect that the accounting term proposed by the company for such reduction is in conformity with the accounting standard specified in Section 133 of the Act or any other applicable provisions along with the said affidavit.

(Justice R.P.Nagrath) Member (Judicial)

May 18, 2017.